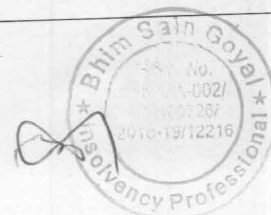


FORM A**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF **MICA INDUSTRIES LIMITED**

RELEVANT PARTICULARS	
1	Name of The Corporate Debtor Mica Industries Limited
2	Date of Incorporation of Corporate Debtor 07/04/2005
3	Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies (ROC), Delhi
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor U74999DL2005PLC134809
5	Address of The Registered Office And Principal Office (If Any) of Corporate Debtor A-36, IInd Floor, Rajouri Garden, New Delhi - 110027
6	Insolvency Commencement Date in respect of Corporate Debtor 05-12-2023
7	Estimated Date Of Closure of Insolvency Resolution Process 01-06-2024
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Bhim Sain Goyal IBBI/IPA-002/IP-N00726/2018-2019/12216
9	Address And E-Mail of The Interim Resolution Professional, as Registered with the Board 109-B, Pocket-F, Mayur Vihar-II, Delhi - 110091 bsgoyal1@gmail.com
10	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, if different from those given at S.No.9. M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 micacirp@gmail.com
11	Last Date For Submission of Claims 19-12-2023
12	Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional NA



13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a Class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the **Mica Industries Limited**; vide order dated 05/12/2023, in Company Petition No. (IB) -293 (ND)/2022.

The creditors of Mica Industries Limited are hereby called upon to submit their claims with proof on or before 19/12/2023 to the interim resolution professional at the address mentioned against entry No. 10 only.

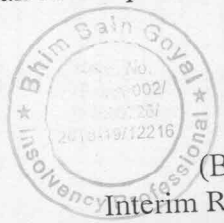
The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

- Form B- for claims by Operational Creditors (except Workmen and employees),
- Form C- for Claims by Financial Creditors,
- Form D- for Claims by a workman and employee,
- Form E- for Claims by authorized Representative of workmen and employees,
- Form-F- for Claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the website as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution process for corporate persons) Regulation, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

Date: 05/12/2023
Place: New Delhi



(Bhim Sain Goyal)
Interim Resolution Professional
Regn. No. IBBI/IPA002/IPN000726/2018-19/12216